

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 845 of 2000

Allahabad this the 30th day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

1. Bhagirath, aged about 58 years, S/o Late Shri Ajjuddi, R/o Village& Post Ratora, Tehsil-Maurani Pur, District Jhansi-284005.
2. Matadin, aged about 30 years, S/o Shri Bhagirath, R/o Village & Post Ratora, Tehsil - Maurani Pur, District Jhansi-284005-

Applicants

By Advocate Shri Rakesh Verma

Versus

1. Union of India through the General Manager, Central Railway, Chhatrapati Shivaji Terminus, Mumbai.
2. The Divisional Railway Manager, Central Railway, Jhansi.

Respondents

By Advocate Shri A.K. Gaur.

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant-Bhagirath was medically decategorised when he was in the service of the respondents as Keyman. His service was settled and dues were paid, but not sufficient for subsistence of his family. Therefore, he applied for compassionate appointment of his son - Mata Din-applicant no.2 in the O.A. Inspite of repeated requests, his matter was not decided, therefore,

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*S. Naqvi*

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the applicants have come up seeking direction to the respondent no.2 to consider the case of the applicant no.2 for appointment on compassionate ground.

2. The respondents have contesting the case and filed the counter-reply. In para-7 of the counter-reply it has been mentioned that the case of the applicant was put up to the competent authority and he has rejected the case on 05.08.99.

3. Heard counsel for the parties and perused the record.

4. In the present O.A. the direction has been sought to consider the case of the applicant no.2 for compassionate appointment, but it is quite evident from the reply on behalf of the respondents that the case of the applicant has already been considered and rejected. Under the circumstances, the relief sought for cannot be granted. The O.A. is dismissed accordingly. However, the respondents are directed to communicate the rejection order within 3 weeks, as mentioned in para-7 of the counter-reply to the applicant, and the applicant may, if so advised, bring a fresh O.A. putting forward his claim. No cost.

*S. M. M.*

Member (J)

/M. M. /